

Air India. Such restrictions are not placed on any airlines in India.

#### Naxalite Leaders in Bihar

2990 SHRIMATI SHARDA MUKERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Naxalite leaders, Charu Mazumdar and Kanu Sanyal, were in Monghyr District of Bihar recently ;

(b) whether it is also a fact that Charu Mazumdar has divulged the Naxalite plan for the spread of their activities to Andhra Pradesh and Madhya Pradesh ; and

(c) if so, the action taken by Government to arrest the spread of such activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Government have no such information.

(b) Government are aware of exhortations being made to continue the illegal activities in Srikakulam area.

(c) The Government of Andhra Pradesh are taking vigorous action under the law to deal with the violent activities of the extremists. Intelligence measures have been strengthened and intensive patrols by armed police have been arranged. Central Government keep in close touch with the State Government in this regard and provide such reasonable assistance as is required by the State Government.

In Madhya Pradesh, the activities of the extremists have come to notice and the State Government are maintaining strict vigilance. Some persons suspected to be involved in the commission of offences are being prosecuted and the cases are *sub-judice*.

#### CORRECTION OF ANSWERS TO UNSTARRED QUESTION NO. 1898 DATED 1-8-1969 AND TO UNSTARRED QUESTION NO. 5133 DATED 3-4-1970 RE : APPOINTMENTS IN THE NATIONAL FITNESS CORPS DIRECTORATE

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : The replies to part (a) of Question

No. 1898 is not consistent with the reply to parts (a) and (b) of Question No. 5133. This note gives full facts relating to these questions.

2. Consequent on the decision to transfer the NFC Programme and the Instructor staff to the State Governments, and on the advice of the Ministry of Finance, the then Minister of Education had agreed on 1st August, 1967 not to fill vacant posts in the National Fitness Corps Organisation other than that of Director-General, National Fitness Corps. The ban imposed by the Education Minister on filling up of vacancies in National Fitness Corps Organisation, therefore, did not cover the post of Director-General, National Fitness Corps. The order to keep vacant posts in the National Fitness Corps Organisation unfilled was issued to the National Fitness Corps Directorate on 2-8-1967. On the 24th April, 1968, as part of the decision taken by the Joint Consultative Machinery for the Ministry of Education, it was decided that the supervisory and other essential posts for running the organisation efficiently may be identified and promotions made thereto according to rules. In view of this decision of the Joint Consultative Machinery, certain promotions have had to be made in relaxation of the ban. The types of posts that have been filled in the National Fitness Corps Organisation after 2-8-1967 are broadly as under :

a) *Essential posts that fell vacant after the imposition of the ban but had to be filled up for efficient functioning of the organisation.*

Under this category come :

- (i) the post of Director, National Fitness Corps which was vacated in September, 1968 and was filled up again in accordance with the recruitment rules on 1-2-1969 ;
- (ii) 6 posts of SAS Accountants normally filled by deputation of SAS Superintendents from Audit Offices, which were filled by replacement of the deputationists on the ground that the work performed by them were of specialist nature ;
- (iii) 5 cases where Special pay of Rs. 20/- P. M. was given to suitable Lower Division Clerks, against vacant posts of stenotypist attached to officers, while keeping the consequential L.D.C. vacancies unfilled ; and

- (iv) one post of Chowkidar.
- (b) *Posts which were identified as essential posts in accordance with the J. C. M. decision.*

Under this category come :

- (i) 2 posts of Head Clerk,
- (ii) 4 posts of UDC/Accountant Clerk; and
- (iii) 1 post of Driver.
- (c) *Promotions actually effected after the imposition of the ban on grounds of eqnity and justice.*

Under this category come :

- (i) one post of Senior Supervisor whose promotion was ordered before the ban but who was permitted on 29-7-1967 to assume charge by 15-9-1967, because she was on long leave ;
- (ii) 3 Supervisors, 10 Senior Grade I Instructors, 7 Senior Grade II Instructors and 3 Junior Grade I Instructors who were given *ad hoc* promotions for the limited duration of their service in Training Institutes. on the analogy of past practice ;
- (iii) one Head Clerk who was denied promotion at the appropriate time and hence had to be given pro-forma promotion ; and
- (iv) 14 cases of promotion against short term leave vacancies of ministerial posts while keeping the consequential vacancies in the lower grades unfilled.

These were the only vacancies filled in the N. F. C. Organisation after the imposition of the ban on 2-8-1967. During the same period, nearly 1200 vacant posts, out of the sanctioned strength of over 8000 posts in August, 1967 have been surrendered.

3. It will be seen that the five senior supervisors mentioned in Question No. 5133 were not actually promoted after the imposition of the ban. Only one of them mentioned in para (2)(c) (i) above actually took over as senior supervisor after 2-8-1967 on

the basis of promotion orders issued earlier. Certain measures were being constantly taken for a more profitable utilization of the available manpower. As part of these measures, these five senior supervisors were transferred from one place to another. This did not involve any promotion. Such transfers not involving promotions or fresh appointments are not covered by the ban.

4. In the normal course, all these promotions should have been made with the prior sanction of the Education Minister who had imposed the ban. Unfortunately, however, in some of these cases the promotions were given effect to at lower levels on the assumption that the need for filling these posts was so obvious that it needed no specific approval of the Minister. In some cases, it was also assumed by lower authorities that some of the vacancies mentioned in para 2 above did not come under the purview of the ban. This has been mainly responsible for the incompleteness of and discrepancy between the answers given to Unstarred Question No. 1898 answered on 1-8-1969 and No. 5133 answered on 3-4-1970.

5. In order to ensure that filling up of essential vacancies in the National Fitness Corps Organisation is in future strictly made with due consideration to the ban and in the spirit of the decision of the Joint Consultative Machinery taken on 24-4-1968, instructions have now been issued that whenever replacement is necessary for any post in the National Fitness Corps Organisation on the ground that it is a key position or on any other ground, prior approval of the Education Minister should be obtained.

6. The Education Minister is also examining the possibility of fresh promotions on the basis of essentiality as mentioned in JCM decisions.

7. In the end, the Education Minister would like to express regret for the discrepancy in the replies due to the reasons mentioned above. He would like to add that an explanation has been called for from the officers concerned for the lapse. On receipt of their explanation, appropriate action, in accordance with the rules, will be taken,